

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 103
IB-375(ND)/2024

IN THE MATTER OF:

CENTRAL BANK OF INDIA

.....APPLICANT/PETITIONER

Vs

MR. K. GNYANDEEP KANTIPADI

.....RESPONDENT

SECTION

U/s 95(1) of IBC, 2016

Order delivered on 10.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Brijesh Kumar Tamber
Mr. Prateek kushwaha Advocates

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

This application has been filed by Central Bank of India/Financial Creditor against one Mr. K. Gnyandeep Kantipadi, the Personal Guarantor. It is stated by the Learned Counsel appearing for the Financial Creditor that the Bank has also filed similar applications against Mrs. Radhika Kantipadi & Mr. Krupasindhu Mandal who are the other two guarantors for the same loan. Let all three matters be listed together. The Applicant shall take necessary steps in this regard.

List the matter on **30.07.2024**.

Sd/-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)